

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA



No. O.A. 350/1588/2019

Date of order: 23.02.2021

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Rabi Hazra
Vs.
Eastern Railway

For the Applicant : None

For the Respondents : Mr. D. Basak, counsel

O R D E R(Oral)

Per Bidisha Banerjee, Judicial Member

None for the applicant.

2. This OA has been filed by the applicant to seek following reliefs:



"8(a) Direction upon the concerned respondent nos. 2 (iii) and 2(iv) to consider the application of the applicant dated 05.07.2015 and 14.06.2019 in view of the order was passed on 21.08.2015 when the said amount was sanctioned of Rs. 19,470/- on the retirement ground since there was delay for making such payment and the interest of amount is also entitled to get 10% amount per annum and the same be pay to your applicant forthwith.

(b) Direction upon the respondent No. 2(iii) and 2(vi) herein to consider and disposed of the matter in connection with the C.T. G. amount Rs. 19,470/- along with its interest thereon at the rate of 10% per annum and to release or pay off to your petitioner forthwith.

(c) Costs, if any.

(d) And/or to pass such other order or orders as your Lordships may deem fit and proper."

3. Ld. Counsel for respondents submits that composite transfer grant has already been granted to the applicant.

4. Therefore, the OA is disposed of with liberty to the applicant to agitate afresh, if further aggrieved.

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5. Order dated 03.02.2021 submitted by the respondents, is taken on record.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

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